

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.8127 OF 2004

STATE OF RAJASTHAN

.....APPELLANT(S)

VERSUS

R.K.AGARWAL & ANR.

.....RESPONDENT(S)

O R D E R

On 25.05.2006, after hearing both the parties,

this Court ordered the matter to be listed on 20.06.2006

for final disposal. Even today when the matter is listed

for hearing, the State of Rajasthan has not made any

arrangement to engage the counsel in place  
of

Mr.Aruneshwar Gupta, advocate who appeared for the

private party in this case. Today, Mr.Ansar Ahmad

Chaudhary, advocate appeared and submitted that he has

been engaged by the State of Rajasthan and seeks

adjournment of the case. The adjournment is opposed by the counsel for the respondents. It appears that the State of Rajasthan is not interested in prosecuting this

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case. There is, therefore, no need to keep this matter pending any more. Hence, we have no other option but to dismiss this appeal for non-prosecution. The appeal is accordingly dismissed for non-prosecution.

A copy of this Order be sent to the Chief Secretary, Jaipur, Rajasthan State and the Law Secretary, Government of Rajasthan for information as to how the legal matters are handled by the authorities of the Government and the lawyers whom they engaged.

.....J.

( Dr.AR.LAKSHMANAN )

.....J.

( ALTAMAS KABIR )

NEW DELHI;

JUNE 20, 2006.

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ITEM NO.104

COURT NO.2

SECTION XV

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 8127 OF 2004

STATE OF RAJASTHAN

Appellant (s)

VERSUS

R.K. AGARWAL & ANR.

Respondent(s)

(With prayer for interim relief and office report )

WITH Civil Appeal NO. 8128 of 2004

(With appln.(s) for exemption from filing O.T.and exemption from filing O.T. and prayer for in  
terim

relief and office report)

Date: 20/06/2006 This Appeal was called on for hearing today.

CORAM :

HON'BLE Dr. JUSTICE AR. LAKSHMANAN

HON'BLE MR. JUSTICE ALTAMAS KABIR

(VACATION BENCH)

For Appellant(s)

For State of Raj. Mr.Ansar Ahmad Chaudhary, Adv.

In C.A.No.8127/04

IN CA No.8128/04

Mr.N.Prabhakar, Adv.

& RR in CA No. For Mr. Rajesh Srivastava, Adv.

8127/2004

For Respondent(s)

UPON hearing counsel the Court made the following

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O R D E R

C.A.No.8127/2004

The appeal is dismissed for non-prosecution in terms of the signed order.

C.A.No.8128/2004

List this matter on 27.06.2006.

( Satish K. Yadav )

Court Master

( Phoolan Wati Arora )

Court Master

( Signed order in C.A.No.8127/2004 is placed on the file)

(N.B:Send the copies of the order in C.A.No.8127/2004 to the Chief Secretary, State of Rajasthan

and the Law Secretary, Govt. of Rajasthan forthwith for information)